

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.4427
TO BE ANSWERED ON THE 12TH AUGUST, 2016

DEFENCE LAND

4427. SHRI GOPAL SHETTY:

Will the Minister of DEFENCE ज़कक ea=h
be pleased to state:

- (a) whether the Government proposes to transfer the land lying vacant or unutilized in cantonment areas of the country to Municipal Corporation and Municipalities and utilize it for the public purposes;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

A N S W E R

MINISTER OF DEFENCE
ज़कक ea=h

(SHRI MANOHAR PARRIKAR)
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(a) to (c): No, Madam. There is no proposal for transfer of defence land lying vacant or unutilized in the Cantonment areas to Municipal Corporations and Municipalities. However, in terms of MoD letter Nos. 11015/2/2012/D(Lands) dated 11.03.2015 (Annexure-A) and dated 02.02.2016 (Annexure-B), permissions are granted to public utilities and public infrastructure projects for construction on Defence land either by way of permanent transfer of land or by way of grant of long term lease or by giving licence to use Defence land.
